

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:550  
ANSWERED ON:03.12.2004  
SEPARATE HIGH COURT FOR HARYANA  
Bishnoi Shri Kuldeep

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- 1} whether the Government have taken steps regarding constitution of a separate High Court for Haryana;
- (b) if so, details thereof;
- (c) the time by when the separate High Court of Haryana is likely to be constituted;
- (d) if not, the reasons therefore?

**Answer**

Minister of State in the Ministry of Law & Justice (Shri K. Venkatapathy)

(a), (b), (c) & (d) Establishment of a separate High Court of Haryana would depend upon the shifting of its capital from Chandigarh and also developing infrastructure for a new High Court within the State of Haryana.